

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) (Insolvency) No. 721 of 2019

IN THE MATTER OF:

Power2SME Pvt. Ltd.

...Appellant

Vs

Uttam Strips Limited & Ors.

....Respondents

Present:

For Appellant: Present but did not sign appearance.

For Respondents: Mr. Shivankar, Advocate for Respondent No. 3

ORDER

11.02.2020 Having heard learned Counsel for the Appellant for some time.

We feel it necessary to have Affidavit filed by the Resolution Professional (in short 'RP'). RP appeared earlier but later on has not been appearing.

Learned Counsel for the Respondent- Committee of Creditors states that he will inform the RP.

RP is directed to file affidavit along with copy of Form-H in the matter and also give other necessary particulars as to processing and approval of Resolution Plan and like how the distribution has been made in the Resolution Plan.

List the Appeal 'for Admission (After Notice)' on **2nd March, 2020**. RP to file Affidavit before the above date sharing copies to both the sides.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)